

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

05.12.2011

OA No. 590/2011

Mr. C.B. Sharma, Counsel for applicant.

The present OA is directed against the order dated 23.06.2010 (Annexure A/1) and also against the charge memo dated 05.03.2008 (Annexure A/2). It is not disputed by the learned counsel for the applicant that appeal against the impugned removal order dated 23.06.2010 is pending with the respondents since one year and the OA is filed because the Appellate Authority has not decided the appeal filed by the applicant even after a lapse of one year.

Having considered the submission made by the learned counsel for the applicant and considering the fact that the appeal is pending before the Appellate Authority, the ends of justice will be met if we direct the Appellate Authority to decide the appeal strictly in accordance with the provisions of law expeditiously but in any case not beyond the period of three months from the date of receipt of a copy of this order. If the appeal is not decided within the stipulated period as stated hereinabove, the applicant is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

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